

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

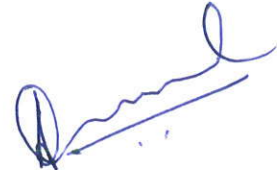
FOR THE ATTENTION OF THE CREDITORS OF SNEH SADAN TRADERS AND AGENTS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SNEH SADAN TRADERS AND AGENTS LIMITED
2.	Date of incorporation of corporate debtor	24/05/1980
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH1980PLC022661
5.	Address of the registered office and principal office (if any) of corporate debtor	CECIL COURT 1ST FLOOR LANS DOWNE ROAD MUMBAI MH 400039
6.	Insolvency commencement date in respect of corporate debtor	22 nd October, 2019 (Order received on 07 th November, 2019)
7.	Estimated date of closure of insolvency resolution process	18 th April, 2020 (180 days from 22 nd October, 2019)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Alok Kumar Agarwal Reg No: IBBI/IPA-001/IP-P00059/2017-18/10137
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<u>Not for Communication purpose:</u> Address: 605, Suncity Business Tower, Golf Course Road, Sector-54, Gurugram, Haryana-122002 Email: alok@insolvencyservices.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<u>For Correspondence purpose:</u> Address: Sagar Tech Plaza, B-Wing, Office No. 605, Andheri Kurla Road, Saki Naka, Andheri (East), Mumbai-400072. Claims can be filed on: Email: sneh.cirp@gmail.com
11.	Last date for submission of claims	21 st November, 2019 (14 days from date of receipt of order)
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	No class has been ascertained till date
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Relevant Forms: Mentioned at Point 4 below;

- Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Sneh Sadan Traders and Agents Limited on October 22, 2019 (order received on November 07, 2019)
- The creditors of M/s Sneh Sadan Traders and Agents Limited, are hereby called upon to submit their claims with proof on or before November 21, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
4. The claims may be submitted in their specified forms. Form B – Operational Creditor (Other than Workmen/Employee); Form C – Financial Creditor; Form CA – Financial Creditors in a class; Form D – Workmen/Employee; Form E – Authorised Representative of Workmen/Employee; and Form F – Other Creditors. Copy of the above Forms can be downloaded from <https://ibbi.gov.in/downloadform.html>
5. Submission of false or misleading proofs of claim shall attract penalties.

Alok Kumar Agarwal
(Insolvency Professional)
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Alok Kumar Agarwal
Insolvency Professional

IBBI/IPA-001/IP-P00059/2017-18/10137

Date: November 08, 2019
Place: Mumbai